

IN THE HIGH COURT OF JUDICATURE AT BOMBAY
NAGPUR BENCH, NAGPUR.

CRIMINAL WRIT PETITION NO. /2020.
LD-VC-CRI.W.P. NO.4/2020.

Arun Gulab Gawali

-VERSUS-

The State of Maharashtra and another.

Office notes, Office Memoranda of
Coram, appearances, Court's orders
or directions and Registrar's orders.

Court's or Judge's Orders

Shri M.N. Ali, Advocate for the Petitioner.
Shri M.N. Rao, A.P.P. for Respondents.

CORAM : VINAY JOSHI, J.

DATE : APRIL 23, 2020.

Heard.

2. The petitioner is seeking directions of this Court for extension of parole period due to current pandemic situation of lock down, as he is unable to surrender in jail within time.

3. By virtue of order of this Court dated 26.02.2020 passed in Criminal Writ Petition No.89/2020, the petitioner/accused was granted parole leave for a period of 45 days. In accordance with said order, the petitioner was released from Nagpur Central Prison on 13.03.2020, and was supposed to surrender on 27.04.2020. The

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learned counsel for the petitioner would submit that the petitioner is resident of Mumbai and at present he is unable to surrender due to complete Nation wide lock down declared due to current pandemic situation.

4. The order passed by this Court discloses that each time the petitioner has surrendered on scheduled dates. There is no dispute about existing position and declaration of lock down till 03.05.2020. Naturally the petitioner is not in a position to travel as there is complete sealing of boundaries of most of the districts in the State.

5. In view of this position, the Writ Petition is allowed. The parole period is extended for a period of 7 days after 03.05.2020. The petitioner to surrender within 7 days from 03.05.2020 to the concern Prison.

6. Writ Petition is disposed of accordingly.

JUDGE

Rgd.